



2026:AHC:32043

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 5691 of 2026

Sangita Nishad

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anurag Upadhyay
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. The petitioner has preferred the present petition with the following prayers:-
 - (i) issue a writ, order or direction in the nature of Mandamus directing the Respondent No.3 i.e. Sub Divisional Magistrate, Tehsil Ghosi, District- Mau to consider and decide the representation of the petitioner dated 09.01.2026 (Annexure-3 to this writ petition), expeditiously within stipulated period as may be fixed by this Hon'ble Court;
3. It is argued by learned counsel for the petitioner that in this regard a representation has already been made by the petitioner before the respondent No.3/Sub Divisional Magistrate, Tehsil Ghosi, District- Mau but till date no decision has been taken in the matter.
4. On the other hand, it is argued by learned Standing Counsel that the respondent No.3 will take a decision in the matter expeditiously.
5. Heard learned counsel for the parties and perused the record.
6. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.3/Sub Divisional Magistrate, Tehsil Ghosi, District- Mau will take a decision in the matter expeditiously and preferably within a period of four weeks from the date of production of certified copy of this order unless there is no legal impediment.

(Prakash Padia,J.)

February 12, 2026
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